REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore- 560 038.

Dated: H-11-6-7

APPLICATION NO

735 /87 (F)

W. P. No.

APPLICANT

To

Vs

RES PONDENTS

The Asst. Personnel Officer, Regional Centre for Exploration & Research, Atomic Minerals Dimin. Bangalore & 3 Ors

- 5. The Director Atomic Minerals Division Begumpet Hyderabad - 16
- The Secretary to Govt.of India Department of Atomic Energy Chatrapathi Shivaji Maharaj Marg Bombay
- Shri M. Vasudava Rao Central Govt. Stng Counsel High Court Buildings Bangalors -560 001

Shri M.A. Pushpangadan No. 310, Muniyappa Layout Murugesh Palya

Shri M.A. Pushpangadan

Shri S.K. Srinivasan Advocate 35 (Above Hotel Swagath) Ist Main. Gendhinager Bengalore -560 009

Bangalore - 560 017

- The Asst. Personnel Officer Regional Centre for Exploration and Research Automic Minerals Division (Southern Region) Department of Atomic Energy Nagarbhavi Bangalere -560 072
- The Senior Administrative & Accounts Officer Atomic Minerals Division Begumpet Hyderabad -16

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the cooy of ORDER/STANK

27-10-87

RECEIVED Joms 4/11/0 4-00 PM.

Diary No. 5383/3/50

Date: 6/11/60 B

Encl: as above.

SECTION OFFICER (JUDICIAL)

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 27TH DAY OF OCTOBER, 1987 Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman and Hon'ble Shri L.H.A. Rego, Member (A)

Present:

APPLICATION NO. 735/87

Shri M.A. Pushpangadan, No.310, Muniyappa Layout, Murugesh Palya, Bangalore.

Applicant.

(Shri S.K. Srinivasan, Advocate)

- The Asst. Personnel Officer, Regional Centre for Exploration and Research. Automic Minerals Division, (Southern Region), Department of Atomic Energy. Nagarbhave, Bangalore.
- The Senior Administrative and Accounts Officer, Atomic Minerals Division, Beyumpet, Hyderabad.
- The Director, Atomic Minerals Division, Begumpet. Hyderabad.
- The Secretary, to Government of India, Department of Atomic Energy, Chatrapathi Shivaji Maharaj Mary, Bombay.

Respondents.

(Shri M. Vasudeva Rao, CGASC)

This application having come up for hearing to-day, Vice-Chairman made the following:

DRDER

This is an application made by the applicant under Section 19 of the Administrative Tribunals Act, 1985.

- 2. At the material time the applicant was working as an Upper Division Clerk (UDC) in the Office of Regional Centre for Exploration and Research, Atomic Minerals Division, Southern Region, Nagarabavi, Bangalore. His pay as an UDC was fixed at R.530 in the time scale of R.425-640. But by later order made on 13.3.1985, 23.7.1987 and 13.8.1987 that pay had been refixed at R.545 and recoveries directed from the applicant. Hence this application inter-alia on the ground that the same was violative of the principles of natural justice.
 - 3. In justification of the orders made the Respondents have filed their reply.
 - 4. Shri S.K. Srinivasan learned counsel for the applicant contends that the refixation made and recoveries directed without issuing a show-cause notice and affording an opportunity to the applicant to state his case was violative of principles of natural justice and illegal. In support of his contention Shri Srinivasan strongly relies on the ruling of Supreme Court in STATE OF ORISSA v. BINA PANI, (AIR 1967 SC 1269).
 - 5. Shri M. Vasudeva Rao, learned counsel for the respondents sought to support the orders of the respondents.
 - An examination of the orders made by the authorities disclose that they had made the same without issuing a spow-cause notice and affording an opportunity to the applicant to state his case, which fact also is not

disputed by the respondents in their reply. If that is so, then the impugned orders are violative of the principles of natural justice and illegal as ruled in Binapani's case reiterated in all other cases. On this short ground the impugned orders are liable to be quashed. We, therefore, quash the impugned orders. But this does not prevent the respondents from re-doing the matter in accordance with law.

7. Application is disposed of in the above terms.
But in the circumstances of the case, we direct parties to bear their own costs.

Sd/~
Vice-Chairman 27/19/8/

Schl-Member (A) #3 x 8;

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bsv/Mrv.



SECTION OFFICER ()
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE